

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH NEW DELHI**

**O.A No. 1342/2017**

this the 22<sup>nd</sup> day of November, 2019

**Hon'ble Ms. Aradhana Johri, Member (A)**

Mr. Surinder Lal (Tailor) S/o Sh. Gian Chand  
Group 'C' (Non-Ministerial)  
Base Hospital, Delhi Cantt.  
New Delhi-110010

....Applicant

(By Advocate : Mr Ranjit Singh)

**Versus**

Ministry of Defence & Ors

1. Dte Gen. of Armed Forces Medical Services  
Ministry of Defence, AHQ  
'M' Block, New Delhi-11001
2. Dte Gen. of Medical Services (Army)  
Adjutant General's Branch  
Army Headquarters  
'L' Block, New Delhi-110001
3. Commandant  
Base Hospital  
Delhi Cantt.-110010

....Respondents

(By Advocate: Mr Gyanendra Singh, Ms Shivangi Shama for  
Mr Raj Pal Singh)

**O R D E R (O R A L)**

**Ms. Aradhana Johri, Member (A):**

After hearing for some time, Mr Ranjit Singh, learned counsel  
for the applicant seeks permission to withdraw the OA with liberty

to file a fresh OA. OA is dismissed as withdrawn. Permission and liberty is granted to the applicant. However, it will not be construed as extending limitation.

**(Aradhana Johri)**

**Member (A)**

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